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O.A. No.753/2011

ORDER DATED 6<sup>th</sup> OF JANUARY, 2012

Sukumari Sahoo.....Applicant

Vrs.

Union of India & Others .....Respondents

Coram:

HON'BLE MR. C.R. MOHAPATRA, ADMINISTRATIVE MEMBER  
&

HON'BLE MR. A.K. PATNAIK, JUDICIAL MEMBER

Heard Sri D. Mahakuda, Ld. Counsel appearing for the applicant and Sri S. K. Ojha, Ld. Standing Counsel appearing for the Respondents/Rlys. on whom a copy of this O.A. has already been served and perused the materials placed on record.

2. This Original Application has been filed by the applicant with the following prayer:-

“...The Hon'ble Tribunal may be pleased to allow the Original Application and direct the Respondents to implement the order dated 22.11.2007 passed by this Hon'ble Tribunal in O.A. No.660/2005 and accordingly grant the Pensionary benefit in consequence to the said order in favour of the applicant.”

3. Ld. Counsel for the applicant submits that ventilating his grievance, the applicant has already submitted representation to Respondent No.3 vide Annexure-A/2 dated 18.02.2011, which is still pending. Hence he urged that a direction may be issued to Respondent No.3 to consider the case of the applicant and dispose of the pending representation vide Annexure-A/2 with a reasoned order within a stipulated period under intimation to the applicant.

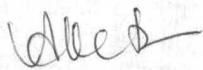
4. Having regard to the submissions made and as agreed to by the Ld. Counsel for the parties, without going into the merit of the case, Respondent No.3 is hereby directed to consider and dispose of the pending representation vide Annexure-A/2 with a reasoned order and communicate the decision to the applicant within a period of 60 days from the date of receipt of copy of this order.

5. In case, the competent authority finds that the claims of the applicant are admissible then the same should be released within another 60 days.

6. With the above observation and direction, this O.A. is disposed of at the admission stage itself. No costs.

7. Send copy of this order along with copies of the paper Books to Respondent No.3 for compliance at the cost of the applicant and free copies of this order be made over to the Ld. Counsel for the parties.

8. Sri D. Mahakuda, Ld. Counsel appearing for the applicant under takes to deposit the postal requisites by 09.01.2011 (Monday).

  
JUDL. MEMBER

  
ADMN. MEMBER

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